

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A. No. 130/2016

Date of decision: 01.07.2019

**Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

Bidha Ram Dagur S/o Shri Mitthan Lal, 54 years, resident of 23/101, Madeena Colony Dholpur (Rajasthan) now working as PA Sambhar Lake HEAD Postoffice.Applicant.

(Applicant in person)

Versus

1. Union of India through Secretary & Director General Ministry of Communication and Depart of Posts Dak Bhawan Sansad Marg New Delhi.
2. The Chief Post Master General Rajasthan Circle – Jaipur.
3. The Supdt. Of Post Jaipur mfl (JAIPUR Dehat division) Jaipur.

...Respondents.

(By Advocate:Shri A.S.Shekhwat)

ORDER (ORAL)

Per: Suresh Kumar Monga, Member (J):

Aggrieved by an order dated 25.11.2011 vide which the applicant was transferred from Dholpur to Shriganganagar, the instant Original Application has been preferred under Section 19 of the Administrative Tribunals Act, 1985.

(2)

2. At the very outset, the applicant, who has put in appearance in person, pointed out that during pendency of the Original Application, he has again been transferred from Shriganganagar to Sambhar Lake on his own request.
3. In view of the above, nothing survives in the present Original Application and the same is hereby dismissed.
4. No order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/